

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-51/1997/11831/A**

From :- Smti. Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Pratim Kumar Bora,  
Principal Judge,  
Family Court-I, Kamrup(M),  
Guwahati.

Dated Guwahati, the 16<sup>th</sup> December, 2024.

Sub:- **Casual leave.**

Ref:- Your letter No. FCG-6/24/425/24 dtd. 11.12.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 16.12.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 14.12.2024 till the morning of 17.12.2024**, has been granted. The Counsellor, Family Court-I, Kamrup Metro, and in his absence, the Principal Judge, Family Court-II, Kamrup Metro will remain in charge of your Court and Office during your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-51/1997/11832-11834 /A, dated** , 17-12-24  
Copy to:

1. The Counsellor, Family Court-I, Kamrup Metro, Guwahati.
2. The Principal Judge, Family Court-II, Kamrup Metro, Guwahati.
3. The Project Manager, Gauhati High Court.

*[Signature]*  
**JT. REGISTRAR (VIGILANCE)**